

**DIVISION BENCH**

**ITEM NO.103**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.32/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S HI TECH FERROUS &amp; NON FERROUS INDIA PRIVATE LIMITED</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Sushant Chandra, Adv.

: *For the Financial Creditor*

Sh. Sanjeev Panda, Adv.

: *For the Corporate Debtor*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the Corporate Debtor states that the reply on behalf of the Corporate Debtor is already prepared, and the same would be filed during the course of the day.
- 2.** Let the advance copy of the same be supplied within a period of three days to the Ld. Counsel representing the Financial Creditor on his email ID to be shared on the chat box.
- 3.** Thereafter, rejoinder if any be filed by the Financial Creditor within a period of ten days with an advance copy to be supplied to the opposite side.
- 4.** Let the matter be adjourned for further hearing on 19<sup>th</sup> August, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**16<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*